

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO. 1719

TO BE ANSWERED ON NOVEMBER 28, 2019

REGULARIZATION OF UNAUTHORIZED COLONIES

NO. 1719. SHRI AJAY KUMAR MISRA TENI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has issued any order to regularize unauthorized colonies in Delhi to provide ownership of the land and high quality facilities to the residents;**
- (b) if so, the colony/ region-wise details thereof; and**
- (c) if not, the reasons therefor?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)**

(a) to (c): A Committee headed by the Lieutenant Governor of Delhi, was constituted by Government of India to recommend the process for conferment or recognition of rights of ownership or transfer or mortgage of property and thereby creating opportunity for redevelopment of such areas in a planned manner. Based on the Report of the Committee, Regulations for conferring or recognising ownership or mortgage or transfer rights to the residents of unauthorised colonies have been notified by Delhi Development Authority (DDA) on 29th October, 2019, which are available at https://dda.org.in/tendernotices_docs/may2018/ATT0000431102019.pdf. This notification gives the detailed process, list of unauthorised colonies, applicable rates for different categories, etc., for conferment/ recognition of the ownership rights.
